

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF K.I.(INTERNATIONAL) LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	K.I.(International) Limited
2.	Date of incorporation of corporate debtor	20/01/2005
3.	Authority under which corporate debtor is incorporated / registered	RoC-Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63023TN2005PLC055189
5.	Address of the registered office and principal office (if any) of corporate debtor	No.664, T.H.Road, Tondiarpet, Chennai - 600 081, Tamil Nadu, India
6.	Insolvency commencement date in respect of corporate debtor	24/07/2025 (Order published on 29/07/2025)
7.	Estimated date of closure of insolvency resolution process	20/01/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Piyush Kisanlal Jani IBBI/IPA-001/IP-P01439/2018-19/12164
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Om Ashray, New Laxminagar, behind Mazar Ring Road, Gondia, Maharashtra : 441614. Email: capiyushj@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Adress: Plot No. 212, Pragati Colony, 2 nd Floor, Ring Rd, Chhatrapati square, near Kalpavruksha Hospital, Nagpur, Maharashtra-440015. Email: capiyushj@gmail.com cirp.kiinternational@gmail.com
11.	Last date for submission of claims	12/08/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: The relevant form for submission of claims can be download from https://ibbi.gov.in/en/home/downloads Physical Address: As mentioned in point no. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **K.I.(International) Limited** on 24 July, 2025 (order published on 29 July, 2025).

The creditors of **K.I.(International) Limited**, are hereby called upon to submit their claims with proof on or before 12 August, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. – Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature in blue ink, appearing to read "Piyush Jani", written over a horizontal line.

Date: 30/07/2025
Place: Chennai

Mr. Piyush Kisanlal Jani
IRP of K.I.(International) Limited
Reg No: IBBI/PA-001/IP-P01439/2018-19/12164
AFA No: AA1/12164/02/311225/107525
AFA Validity Date: 31/12/2025
Adress: Plot No. 212, Pragati Colony, 2nd Floor,
Ring Rd,Chhatrapati Square, near Kalpavruksha
Hospital, Nagpur, Maharashtra 440015.
Email ID: capiyushj@gmail.com

JANA HOLDINGS LIMITED				
CIN: U74900TZ2016PLC033423				
Reg. Office: 3rd Floor, Sri Krishna Towers, Sy. No. 2/5B1, Krishnagiri Bye-Pass Road, Hosur East, Hosur, Krishnagiri- 635109, Tamil Nadu.				
Annexure-1 (Press Release)				
Extracts of the Unaudited Financial results for the period ended June 30, 2025				
[Regulation 52(8), read with Regulation 52(4), of the SEBI (LODR) Regulations, 2015]				
₹ (in INR '000s)				
Sl. No	Particulars	Quarter ending 30-June-2025	Quarter ending 30-June-2024	Previous year ended 31-March-2025
		Unaudited	Unaudited	Audited
1.	Total Income from Operations	4,153,977.59	6,124,105.34	2,293.13
2.	Net Profit / (Loss) for the period (before Tax, Exceptional items)	1,990,745.24	5,670,501.07	(1,860,134.53)
3.	Net Profit / (Loss) for the period before tax (after Exceptional items)	1,990,745.24	5,670,501.07	(1,860,134.53)
4.	Net Profit / (Loss) for the period after tax (after Exceptional items)	1,990,745.24	5,670,501.07	(1,860,134.53)
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	1,990,745.24	5,670,501.07	(1,860,134.53)
6.	Paid up Equity Share Capital	229,099.06	229,099.06	229,099.06
7.	Reserves (excluding Revaluation Reserve)	4,262,627.74	9,802,519.46	2,271,882.50
8.	Securities Premium Account	23,470,823.61	23,470,823.61	23,470,823.61
9.	Net worth	4,491,726.80	10,031,618.52	2,500,981.56
10.	Paid up Debt Capital / Outstanding Debt	7,351,493.39	5,725,243.39	7,057,430.90
11.	Outstanding Redeemable Preference Shares	-	-	-
12.	Debt Equity Ratio	1.64	0.57	2.82
13.	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -			
	1. Basic (in rupees)	86.89	247.51	(81.19)
	2. Diluted (in rupees)	86.89	247.51	(81.19)
14.	Capital Redemption Reserve	-	-	-
15.	Debt Redemption Reserve*	-	-	-
16.	Debt Service Coverage Ratio ^	-	-	-
17.	Interest Service Coverage Ratio*	-	-	-

Note:
 aa) The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchanges under Regulation 52 of the LODR Regulations. The full format of the quarterly financial results are available on the websites of the Stock Exchange(s) and the listed entity and can be accessed on www.bseindia.com and janaholdings.co.in.
 b) For the other line items referred in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to the BSE and can be accessed on the URL www.bseindia.com.
 c) There are no changes in accounting policy and hence no impact on net profit / loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies.
 d) # Debentures Redemption Reserve is not required in respect of privately placed debentures in terms of Rule 18(7)(b)(ii) of Companies (Share Capital and Debenture) Rules 2013.

For Jana Holdings Limited
Sd/-
Rajamani Muthuchamy
Managing Director and CEO (DIN:08080999)

Place : Bengaluru
Date : 28.07.2025

JANA CAPITAL LIMITED				
CIN: U67100TZ2015PLC033424				
REG. OFFICE: 3RD FLOOR, SRI KRISHNA TOWERS, SY. NO./25B1, KRISHNAGIRI BYE-PASS ROAD, HOSUR EAST, HOSUR, KRISHNAGIRI- 635109, TAMIL NADU.				
Annexure-1 (Press Release)				
EXTRACTS OF THE UNAUDITED FINANCIAL RESULTS FOR THE PERIOD ENDED 30 JUNE 2025				
[Regulation 52 (8), read with Regulation 52 (4), of the SEBI (LODR) Regulations, 2015]				
(Amounts are in INR thousands)				
Sl. No	Particulars	Quarter ending 30-June-2025	Quarter ending 30-June-2024	Previous year ended 31-March-2025
		Unaudited	Unaudited	Audited
1.	Total Income from Operations	1,990,999.17	5,670,573.05	6,271.52
2.	Net Profit / (Loss) for the period (before Tax, Exceptional items#)	(5,387.18)	4,012,861.49	(8,638,753.82)
3.	Net Profit / (Loss) for the period before tax (after Exceptional items#)	(5,387.18)	4,012,861.49	13,987,612.27
4.	Net Profit / (Loss) for the period after tax (after Exceptional items#)	(5,387.18)	4,012,861.49	13,987,612.27
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(5,387.18)	4,012,861.49	13,987,612.27
6.	Paid up Equity Share Capital	27,041.81	27,041.81	27,041.81
7.	Reserves (excluding Revaluation Reserve)	(2,232.11)	(9,971,593.01)	3,155.07
8.	Securities Premium Account	12,254,702.28	12,254,702.28	12,254,702.28
9.	Net worth	24,809.70	(9,944,551.20)	30,196.88
10.	Paid up Debt Capital / Outstanding Debt	4,491,723.49	20,097,575.05	2,500,978.25
11.	Outstanding Redeemable Preference Shares *	-	-	-
12.	Debt Equity Ratio *	181.05	(2.02)	82.82
13.	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -			
	1. Basic:	(1.99)	1,483.95	5,172.59
	2. Diluted:	(1.99)	1,483.95	5,172.59
	3. Face value per Share (in rupees)	10.00	10.00	10.00
14.	Capital Redemption Reserve	-	-	-
15.	Debt Redemption Reserve*	-	-	-
16.	Debt Service Coverage Ratio ^	-	-	-
17.	Interest Service Coverage Ratio*	-	-	-

Note:
 a) The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchanges under Regulation 52 of the LODR Regulations. The full format of the quarterly financial results are available on the websites of the Stock Exchange(s) of the listed entity and can be accessed on www.bseindia.com and janacapital.co.in.
 b) For the other line items referred in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to the BSE and can be accessed on the URL www.bseindia.com.
 c) There are no changes in accounting policy and hence no impact on net profit / loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies has been disclosed.
 d) # Debentures Redemption Reserve is not required in respect of privately placed debentures in terms of Rule 18(7)(b)(ii) of Companies (Share Capital and Debenture) Rules 2013

For Jana Capital Limited
Sd/-
Rajamani Muthuchamy
Managing Director and CEO (DIN:08080999)

Place : Bengaluru
Date : 28.07.2025

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF K. I. (INTERNATIONAL) LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	K.I.(International) Limited
2. Date of incorporation of corporate debtor	20/01/2005
3. Authority under which corporate debtor is incorporated / registered	RoC-Chennai
4. Corporate Identity No. / Limited Liability Partnership No. of corporate debtor	U63023TN2005PLC055189
5. Address of the registered office and principal office (if any) of corporate debtor	No.664, TH.Road, Tondiarpet, Chennai - 600 081, Tamil Nadu, India
6. Insolvency commencement date in respect of corporate debtor	24/07/2025 (Order published on 29/07/2025)
7. Estimated date of closure of insolvency resolution process	20/01/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Piyush Kisanlal Jani IBBI/IPA-001/IP/PO1439/2018-19/12164
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Om Ashray, New Laxminagar, behind Mazar Ring Road, Gondia, Maharashtra - 441614. Email: capyush@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Plot No. 212, Pragati Colony, 2nd Floor, Ring Rd, Chhatrapati square, near Kalpavruksha Hospital, Nagpur, Maharashtra-440015. Email: capyush@gmail.com cnp.kinterational@gmail.com
11. Last date for submission of claims	12/08/2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Name of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. a) Relevant Forms and b) Details of authorized representatives are available at:	Web link: The relevant form for submission of claims can be downloaded from: https://ibbi.gov.in/en/home/downloads Ph: 020-26112255/107525 AFA Validity Date: 31/12/2025

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **K.I.(International) Limited** on 24 July, 2025 (order published on 29 July, 2025). The creditors of **K.I.(International) Limited**, are hereby called upon to submit their claims with proof on or before 12 August, 2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Date: 30/07/2025
Place: Chennai

Mr. Piyush Kisanlal Jani
IRP of K.I.(International) Limited
Reg No: IBBI/IPA-001/IP/PO1439/2018-19/12164
AFA No: AAF/12264/02/311225/107525
AFA Validity Date: 31/12/2025
Address: Plot No. 212, Pragati Colony, 2nd Floor, Ring Rd, Chhatrapati Square, near Kalpavruksha Hospital, Nagpur, Maharashtra 440015.
Email ID: capyush@gmail.com

POSSESSION NOTICE						
EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED						
CIN: U67100MH2007PLC174759						
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098						
<p>APPENDIX IV [Rule-8(1)] POSSESSION NOTICE (for Immovable property)</p> <p>Whereas, The Authorized Officer of the Secured Creditors under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act, 2002) and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned below calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.</p> <p>Thereafter, the Secured Creditors have assigned the financial assets to Edelweiss Asset Reconstruction Company Limited also as its own/acting in its capacity as trustee of various trusts herein after referred as EARC under Sec.5 of SARFAESI Act, 2002 is more specifically mentioned below. EARC has stepped into the shoes of the Secured Creditors and all the rights, title and interests of the Secured Creditor with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assistance availed by the Borrower and EARC exercises all its rights as the secured creditor.</p> <p>The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned being the Authorized Officer of Edelweiss Asset Reconstruction Company Limited has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on the mentioned against each property.</p>						
S/No	Borrower and Co-Borrower / Loan Account Number	Trust Details	Demand Notice date and Amount	Date of Possession	Symbolic Possession	
1.	Sivasakthi Industries (Borrower) Ambigal K (Co-Borrower) Gopalakrishnan R (Co-Borrower) Murali Krishnan R (Co-Borrower) Rajamanickam A (Co-Borrower) LAN- 868507&118366	EARC TRUST SC 410 and HDB Financial Services Limited	07-06-2024 and Rs. 1,41,24,125.12/-	26-07-2025	Symbolic Possession	
<p>Description Of Secured Asset: All that the part and parcel of Property being in Erode District, Bhavani RD, Erode Sub-Registrar Office, Suriyapalayam village, Old S.No. 181/1, acre 5.85, S.No. 181/3 acre 0.34 totally 6.19 as present R.S.No. 269/4 punjai hectare 0.145 kist 0.40, S.No. 268/1 punjai hectare 1.415 kist 3.92 and R.S.No. 268/2 punjai hectare 0.915 kist 2.58 in this plot No.21, eastern side part, in this for an extent of 1065 sq. feet, of land and other easement rights and passage rights is situated within the boundaries of, East of: Site No. 19 & 20 West of: Ayyavu and Selvi Property North of: Site No. 16 Bhuvanashwari Property South of: 30 ft East West Road</p>						
2.	Shanthi K ("Borrower"), P. Karthikeyagurukkal ("Co-Borrower"), K. Ponseniyanggen Sivam ("Co-Borrower"), K. Senthil Prabhu ("Co-Borrower") LAN- LERDST000019759	EARC TRUST SC-417 and Edelweiss Housing Finance Limited	02-06-2023 and Rs. 21,36, 626.45/-	26-07-2025	Symbolic Possession	
<p>Description Of Secured Asset: Erode District, Perundurai Taluk, Attavanai Pidiyur Village, Old SF.No.268 & 269 in R.S.No. 174/1, Punjai Hec.2.51.0 in this the property is bounded on the East, of House belonging to Rajappan & Selvam North of property lies in R.S.No.574/1 of Chennimalai Village South of 30 feet width East - West Road Measurements: East West on both sides: 36 V' feet North - South on both side: 60 feet Within said measurements an extent of 2175 Sq. ft., or 202.06 Sq. mtr., of vacant site with terraced and ACC sheeted houses and all other appurtenances thereto bearing Door No. 4/328 & 4/329. Within the Registration District of Erode and Sub Registration District of Chennimalai.</p>						
3.	BALASUBRAMANIAN V (Borrower) VASANTHI B (Co- Borrower) LAN- LERDST0000068641	EARC TRUST SC 451 and Edelweiss Housing Finance Limited	17-03-2023 and Rs. 6,71,947.77/-	26-07-2025	Symbolic Possession	
<p>Description Of Secured Asset: Erode Registration District, Bhavani SRO Jambai Village Jambai village R/SF No. 778/4, Punjai Hec 0.76, Punjai Hec.2.18Centand extent of Punjai Acre 1.88 Cents with in the following boundaries: panchayat limit, Chinniampalayam, Jambai village Bhavani taluk Erode district- Bhavani Erode Distrc- 638312, and bounded on: Boundaries: Resurvey No.778/5 Harijana colony lands on the east Resurvey No. 778/2 & Resurvey No.800 man valikal on the north Resurvey No. 776 lands on the South Kanni valikal on the West Punjai Acre 1.88 Cents with in the following boundaries, Le land extent of 3512 ¼ sqft with in the following boundaries Pongalurkarai land on the West Prameswari Lands 2nd thakku thadam on the east 23 feet breadth East-West layout road on the North Prameswari lands 1st thakku properties on the South East-West on the both sides 55 3/4 feet South-North on the both sides 63 feet Within the above said in mentioned Sale Deed. Asset: Private mut path West: Vacant land North: 23 feet Mud road South: Vacant land</p>						
4.	Mr. Senthilrajmohan AB (Borrower) Mrs. Nithiya S ("Co-Borrower") LAN- LERDST0000034841	EARC TRUST SC 401 and Edelweiss Housing Finance Limited	10-05-2024 and Rs. 3,12,848.64/-	26-07-2025	Symbolic Possession	
<p>Description Of Secured Asset: All That Pieces And Parcels Situated In Erode Rd, Perundurai Str, Erode District, Pattakkarangalaya Village, Perundurai Taluk, Resurvey No. 106/2, Punjai Hec.0.91.5 For An Extent Of 1526 Sq.Feet And Bounded On The: East: Arthanarichettur House West: Murugan And Dharmodharan Vahaira Houses North: Kaverichettur House South: East-West Thadam</p>						
5.	BALASUBRAMANIAM D (Borrower) AMMASA (Co- Borrower) PARVATHI DEVARAJ (Co- Borrower) LAN- LERDST0000073320	EARC TRUST SC 451 and Edelweiss Housing Finance Limited	21-03-2023 and Rs. 8,16,691.65/-	26-07-2025	Symbolic Possession	
<p>Description Of Secured Asset: ALL THE PIECE AND PARCEL OF Door No. 2/2, Erode road East street, Nasyanur, R/SF No: 2117, Natham SF No: 49711, Nasyanur village, Nasyanur town panchayat limit, Erode Taluk, Erode district- 638 107 and bounded on: Boundaries: East: RCC Residence West: Concrete road North: AC Sheet residence South: Vacant land</p>						
6.	1. Mr. SETHILRAJA C ("Borrower") Mrs. SITHAMANI CHINNAIGOUNDER ("Co-Borrower") Mr. SELVAKUMAR K ("Borrower") Mrs. SARITHA S ("Borrower") LAN: LNAMSTH0000032619	EARC TRUST SC 447 and Edelweiss Housing Finance Limited	26-08-2024 and Rs. 23,01,993.82/-	24-07-2025	Symbolic Possession	
<p>Description Of Secured Asset: All the piece and parcel of land Namakkal District, Namakkal Registration District, Joint No. II, Namakkal Sub-registration District, Namakkal Taluk in Bommasamuthiram Agraharam Village, Old S.No.133, New S.No. 66/2, Present S.No.66/2A , having an extent or Acre 0.94 cents in this Acre 0.42 cents (Eastern side) bounded by the following boundaries:- East of: Land of Varatharaj, West of: Land of Chinmasya, South of: East-West Panchayat path, North of: Land of Nalligounder.</p>						
7.	1. Mohanraj P (Borrower) 2. Periyasamy Ramasamy R (Co-Borrower) 3. Rasathi Periyasamy P (Co-Borrower) 4. Uma Periyasamy P (Co-Borrower) 5. Vignesh C (Guarantor) LAN: LNAMSTT0000047525 & LNAMSTH0000041552	EARC TRUST SC 447 and Edelweiss Housing Finance Limited	10-05-2024 and Rs. 23,99,921.76/-	24-07-2025	Symbolic Possession	
<p>Description Of Secured Asset: all The Piece And Parcel Land Namakkal District, Namakkal Registration District, Sendamangalam Sub-Registration District, Sendamangalam Taluk With In Nadukombai Panchayat Limit, Nadukombai Village Situated In S.No.16/1a2 An Extent Of Acre 1.91 Cents Full Field And Bounded On The - East: Road, West: Karuna Ganesan Land, South: Karuna Ganesan Land, North: Komarasamy Udaiyar Land</p>						
8.	1. G Jaiganesh (Borrower) 2. Priyadarshini J (Co-Borrower) LAN- LLSALSTH000006039	EARC TRUST SC -447 and Edelweiss Housing Finance Limited	25-05-2024 and Rs. 14,91,661.4/-	24-07-2025	Symbolic Possession	
<p>Description Of Secured Asset: All that pieces and parcels in Salem District, Salem West R.D., Omalur Sub R.D., Omalur Taluk, Ealathur Village, Natham S.No.68/1, as pre the UDR Pat.No.10, S.No.68/5, hectar 0.0067.0 Assr Rs.2.00 And Bounded on the: East: land belonged to Kameswaran West: Temple Land and Street North: land belonged to KumarUdayar; South: land belonged to Kameswaran; Within the above boundaries are measuring 721 sq. feet of land or 0.0067.0 sq. meter of land in full and with 50 years old R.C.C. Terrace building and with all the fittings of the above buildings and with all pathway rights and easement rights annexed thereto</p>						
9.	Mr. Shanmugham K (Borrower) Mrs. Suseela (Co-Borrower) Mr. R Subramanian (Guarantor) LAN- SLM05010100217	EARC TRUST SC -493 and Centrum Housing Finance Limited (National Trust Housing Finance Limited)	22-08-2024 and Rs. 48,582.03/-	24-07-2025	Symbolic Possession	
<p>Description Of Secured Asset: Salem Taluk, Pallipattai Village, Natham S. No. 120/3 out of this land is related to this description. The boundaries and measurements for the same are:- EAST BY: North-South Street NORTH BY: land belonged to Sengondan WEST BY: land belonged to Maran SOUTH BY: East-West Street; Within the above boundaries are measuring East-West both side 21 feet, North-South both side 31 feet, totaling 1302 sq. feet of land and with a tiled house and with all the fittings of the above building and with all pathway rights and easement rights annexed thereto. The above-described property situated within the limit of Pallipattai Village Panchayat.</p>						
<p>The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Edelweiss Asset Reconstruction Company Limited for the amount mentioned below and interest thereon.</p> <p>Place: TAMILNADU Date: 30.07.2025</p> <p style="text-align: right;">Sd/- Authorized Officer Edelweiss Asset Reconstruction Company Limited</p>						

NIDO HOME FINANCE LIMITED				
(formerly known as Edelweiss Housing Finance Limited) Regd Office: 5th Floor, Tower 3, Wing B, Kohinoor City, Mall, Kohinoor City, Kirod Road, Kuria (W), Mumbai-400070. Regional Office at No.19,7th Floor, Kochar Towers, Venkatnarayana Road, T.nagar, Chennai – 600017.				
E-AUCTION – STATUTORY 30 DAYS SALE NOTICE				
<p>Sale by E-Auction under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and The Security Interest (Enforcement) Rules, 2002.</p> <p>Notice is hereby given to public in general and in particular to borrower and guarantor that below mentioned property will be sold on "AS IS WHERE IS", "AS IS WHAT IS" AND "WHATEVER THERE IS" for the recovery of amount as mentioned in appended table till the recovery of loan dues. The said property is mortgaged to M/s Nido Home Finance Limited (formerly known as Edelweiss Housing Finance Limited) for the loan availed by Borrower(s), Co-borrower(s) and Guarantor(s). The secured creditor is having Symbolic possession of the below mentioned Secured Asset.</p>				
S/No	Name of Borrower(s)/Co-Borrower(s)/ Guarantor(s)	Amount of Recovery	Reserve Price and EMD	Date & Time of the Auction
1.	K Umashankar (Borrower) / K Elangovan (Co-Borrower) And Kanthimathi Umashankar (Co-Borrower)	Rs.24,96,789/- (Rupees Twenty Four Lakhs Ninety Six Thousand Seven Hundred Eighty Nine Only) as on 22.07.2025 + further Interest thereon + Legal Expenses for LCGPSTL0000060719.	Reserve Price :Rs.48,78,000/- (Rupees Forty Eight Lakhs Seventy Eight Thousand Only) Earnest Money Deposit: Rs.4,87,800/- (Rupees Four Lakhs Eighty Seven Thousand Eight Hundred Only).	12-09-2025 Between 11 am to 12 pm Noon (With 5 Minutes Unlimited Auto Extensions)
<p>Date & Time of the Inspection: 20-08-2025 between 11.00 am to 3.00 pm Symbolic Possession Date: 03-02-2025</p> <p>Description of the secured Asset: Pudukkottai District, Pudukkottai Registration District, Pudukkottai Taluka, Perungalur Sub-Register, Athanakkottai Village, Natham Patta No.301 Old S.No:701/2, New Compised New Survey No:782/4 Total Extant 0.02.0 Acres, 200 Sq Mtr Equal To 2152 Sr Ft Situated Within The Following Four Boundaries: - North To: Rangarasu House; East To: Ashokan House; South To: Road; West To: Water Tank.</p>				
2.	ANWAR BASHA P (Borrower) / S SARBAN (Co-Borrower)	Rs.16,20,144/- (Rupees Sixteen Lakhs Ninety Two Thousand One Hundred Forty Eight Only) as on 28.07.2025 + further Interest thereon + Legal Expenses for LVELSTL0000096283.	Reserve Price :Rs.19,13,000/- (Rupees Nineteen Lakhs Thirteen Thousand Only) Earnest Money Deposit: Rs.1,91,300/- (Rupees One Lakhs Ninety One Thousand Three Hundred Only).	12-09-2025 Between 11 am to 12 pm Noon (With 5 Minutes Unlimited Auto Extensions)
<p>Date & Time of the Inspection: 20-08-2025 between 11.00 am to 3.00 pm Symbolic Possession Date: 04.07.2025</p> <p>Description of the secured Asset: In Tirupathur District, Tirupathur Registration District, Ambur Taluk, Ambur Sub-Registrar Office, Thulpet Village, 'Rajiv Nagar' Old S.No.250/2, New S.No.250/2A, Now Sub Divided As New S.No.250/2A1 The Site Bearing Plot No.39 Measuring : East West Both Side 50 Ft, North South Both Side 16 Ft Having An Area Of 800sq.Ft., With The Rcc Road House Constructed Thereon. Boundaries:-East By: 20 Ft North South Street, West By: Property Of Umagathi; North By: Property Of Murugan; South By: Plot No.38.</p>				
3.	VINAYAGAM K (Borrower) / JOTHI V (Co-Borrower)	Rs.11,95,148/- (Rupees Eleven Lakhs Ninety Five Thousand One Hundred Forty Eight Only) and Rs.8,18,373/- (Rupees Eight Lakhs Eighteen Thousand Three Hundred Seventy Three Only) in Total Rs.20,13,521/- (Rupees Twenty Lakhs Thirteen Thousand Five Hundred Twenty One Only) as on 28.07.2025 + further Interest thereon + Legal Expenses for L0675THL0000333311 & L0675TALP00000533312.	Reserve Price :Rs.26,82,810/- (Twenty Six Lakhs Eighty Two Thousand Eight Hundred Ten Only) Earnest Money Deposit: Rs.2,68,281/- (Rupees Two Lakhs Sixty Eight Thousand Two Hundred Eighty One Only).	12-09-2025 Between 11 am to 12 pm Noon (With 5 Minutes Unlimited Auto Extensions)
<p>Date & Time of the Inspection: 20-08-2025 between 11.00 am to 3.00 pm Symbolic Possession Date: 04.07.2025</p> <p>Description of the secured Asset: All That Piece And Parcel Of The Land And Building Situated At Ananthapuram & Ganesapuram Village, Polur Taluk, Thiruvannamalai District, Admeasuring 7 Cents Or 3052 Sq.Ft Of Land Comprised In Old Survey No.658/1 Within The Sub-Registration District Of At Kannangammal And Registration District Of Cheyhar Within The Boundaries Here Under:- North By: Property Of Vallyammal; South By: Property Of Vinayagam; East By: Road; West By: Property Of Vinayagam. Measuring: Measuring 7 Cents Or 3052 Sq.Ft Of Land And Building.</p>				
4.	PANCHAVARANAM S (Borrower) / SHETTU K (Co-Borrower)	Rs.6,22,960/- (Rupees Six Lakhs Sixty Two Thousand Nine Hundred Sixty Only) and Rs.5,70,524/- (Rupees Five Lakhs Seventy Thousand Five Hundred Twenty Four Only) in Total Rs.12,33,484/- (Rupees Twelve Lakhs Thirty Three Thousand Four Hundred Eighty Four Only) as on 28.07.2025 + further Interest thereon + Legal Expenses for LDINSTT0000021636 & LDINSTT0000085855.	Reserve Price :Rs.29,17,008/- (Twenty Nine Lakhs Seventeen Thousand Eight Only) Earnest Money Deposit: Rs.4,71,540/- (Rupees Four Lakhs Seventy One Thousand Five Hundred Forty Only).	12-09-2025 Between 11 am to 12 pm Noon (With 5 Minutes Unlimited Auto Extensions)
<p>Date & Time of the Inspection: 20-08-2025 between 11.00 am to 3.00 pm Symbolic Possession Date: 07.07.2025</p> <p>Description of the secured Asset: All The Piece And Parcel Of The Property Plot No.17 Measuring East West On The Both Sides – 49 Feet, North South On Both Sides – 40 Feet, Totally 1969 Sq.Ft Comprised In S.No.699/14 New Survey No. 699/14 C2 Sub- Divided Situated At Balakrishnam Nagar Village, Dindigul Taluk Dindigul District And Bounded On:- North By: Plot No.16; South By: Plot No.18; East By: 20 Feet Width North South Common Road; West By: Punjai Land Owned By Kandasamy Pillai; With The Registration Sub District Of Nagalayangakpatti And Registration District Of Dindigul.</p>				
5.	P BALUSAMY (Borrower) / SARASWATHI B (Co-Borrower)	Rs.32,83,024/- (Rupees Thirty Two Lakhs Eighty Three Thousand Twenty Four Only) as on 28.07.2025		

